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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**TP 4-A in TP No. 4/397-398/NCLT/AHM/2016 (New)  
C.A 228/2009 in C.P. No. 98/397-398/CLB/MB/2009 (Old)**

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.03.2018**

Name of the Company: Jyotsnaben P. Patel  
V/s.  
Mohanlal Hargovindas Bidi Udayog Pvt. Ltd.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

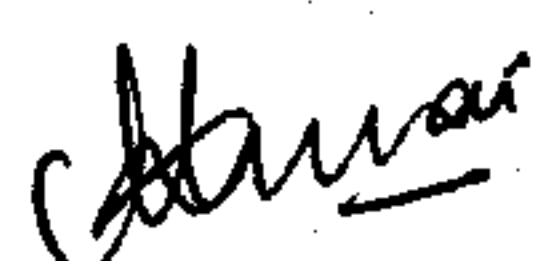
<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Aditya Bihani	Advocate	Respondent	Aditya B.
2.	for Anuj K Trivedi		1, 2, 4	

**ORDER**

None present for the Applicant. Learned Advocate Mr. Aditya Bihani i/b Learned Advocate Mr. Anuj Trivedi present for the Respondents No. 1, 2 and 4.

In view of the pendency of section 10F appeal before the Hon'ble High Court of Madhya Pradesh the matter is adjourned.

List the matter on 11.05.2018.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 26th day of March, 2018.